

**Central Administrative Tribunal
Madras Bench**

OA/310/00273/2021

Dated the 19th day of March Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

D.Nithya
W/o Prakash,
No.23, Throwpathiamman Koil Street,
Pillaichavady,
Pondicherry 605 014.Applicant
By Advocate **M/s.A.Tamilvanan**

Vs.

1. Union of India, rep. by its
Secretary to Government of Puducherry,
Education Department,
Puducherry 605 004.
2. The Secretary to Lieutenant Governor,
Rajnivas, Puducherry 605 004.
3. The Secretary to Government (Labour),
Government of Puducherry Labour Department
Secretariat,
Puducherry 605 001.
4. The Director of School Education,
Government of Puducherry,
Directorate of School Education,
Puducherry 605 005. Respondents

By Advocate **Mr.R.Syed Mustafa**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To direct the respondents 2 & 4 to consider the applicant's representation dated 15.2.2021 and pass such other suitable orders and thus render justice.”

2. Heard Mr.A.Tamilvanan for the applicant and Mr.R.Syed Mustafa for the respondents on advance notice. Perused the OA and all the documents.
3. In view of the limited nature of relief, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider and pass orders on his representation dated 15.2.2021 in a time bound manner.
4. Accordingly, this OA is disposed of, without going into the merits of the case, with a direction to the respondents to consider the representation of the applicant dated 15.2.2021 and pass a reasoned and speaking order as per law, within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

19.03.2021

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